

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).1206-1209/2026

[Arising out of impugned final judgment and order dated 29-10-2025 in CC No. 7/2019 29-10-2025 in CC No. 3/2020 29-10-2025 in CRLA No. 31/2020 29-10-2025 in REF No. 6/2019 passed by the High Court of Judicature at Allahabad]

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

MOHD. SHARIF @ SUHAIL @
SAZID @ ANWAR @ ALI ETC. ETC.

Respondent(s)

FOR ADMISSION

IA No. 20738/2026 - EXEMPTION FROM FILING O.T.

Date : 11-02-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTAFor Petitioner(s) :Mr. Shaurya Sahay, AOR
Mr. Aman Jaiswal, Adv.For Respondent(s) :Mr. M S Khan, Adv. (VC)
Mr. Balwant Singh Billowira, Adv.
Mr. Prashant Prakash, Adv.
Ms. Qausar Khan, Adv.
Mr. Zahbi Tihami, Adv.
Mr. Anirudh Ray, Adv.
Ms. Shilpa Singh, AORUPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Mr. M.S. Khan, learned counsel submits that he is representing all the respondents in these special leave petitions.

Four weeks' time is granted to the learned counsel for the respondent(s) to file counter affidavit.

List the matters after four weeks.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS(RANJANA SHAILEY)
ASSISTANT REGISTRAR

